

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No. 154/KB/2018

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01st February 2018, 10.30 A.M

| | | | |
|---------------------|--|------------------------|---------------------|
| Name of the Company | Intarvo Technologies Pvt.Ltd. -Vs- Welkin Telecom Infra Pvt.Ltd. | | |
| Under Section | 9 IBC | | |
| Sl. No. | Name & Designation of Authorized Representative (IN CAPITAL LETTERS) | Appearing on behalf of | Signature with date |

| | | | |
|--------------------------------------|---|-------------|----------------------|
| K. Thakur Amurag Bagaria | } | Petitioner | A. Bagaria 1/2/18 |
| Rudraman Bhattacharya Swapan Nath | } | For Debtors | |

ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

Operational creditor has filed this petition u/s. 9 of the Insolvency and Bankruptcy Code, 2016.

Ld. Counsel for the corporate debtor has sought leave of the Court for filing Vakalatnama along with the Board Resolution and reply. Prayer is allowed. Vakalatnama along with the Board Resolution and reply may be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List it on 22/02/2018 for admission.

sd

(Jinan K.R.)
Member (J)

sd

(V.P.Singh)
Member (J)

| Sl. No. | Name & Designation of Authorized Representative (IN CAPITAL LETTERS) | Appearing on behalf of | Signature with date |
|---------|--|------------------------|---------------------|
| | | | |

Handwritten notes and signatures in the table area, including names like 'K. J. ...' and 'A. ...'.

ORDER

in Counsel for the operational creditor and the
corporate debtor is present.
Operational creditor has filed its petition under Section 3 of the
Insolvency and Bankruptcy Code, 2016.
The Counsel for the corporate debtor has sought leave
of the Court for filing Vakalatnama along with the House
petition and early prayer is allowed. Vakalatnama filed
with the Court. Resolution and early may be filed within 7
days with a copy in advance to the opposite party. Thereafter
introduce if any, may be filed within 7 days with a copy in
advance to the opposite party.